

(2021) 05 SEBI CK 0118
In the Securities Appellate Tribunal Mumbai
Case No : Appeal No.580 Of 2019

Nirmal Kotecha

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 19-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0118

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Gaurav Joshi, Rishika Harish, Aditya Bhansali, Nirali Mehta, Mustafa Doctor, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. We have heard Shri Gaurav Joshi, the learned senior counsel assisted by Ms. Rishika Harish, Shri. Aditya Bhansali and Ms. Nirali Mehta for the appellant and Shri Mustafa Doctor, the learned senior counsel assisted by Shri Abhiraj Arora, Ms. Rashi Dalmia and Shri Karthik Narayan for the respondent. Order reserved.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.